

Norms Committee Minutes of the Meeting No 17-/AM 22-23 dated 10.02.2023 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy, DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 17-/AM 22-23 dated 10.02.2023 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted.

Manual Cases

MEETING NUMBER ; NC4/MEET/JAN/2022-23/17 dated 10.02.2023

Case No. M- 485 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Goldstab Organics Pvt. Ltd. RLA F.No.03/94/040/01042/AM17 Lic. No. 0310820484 dated 16.04.2018	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) Chemical reaction involved alongwith molecular weight and yield ii) Copy of earlier decision of NC in such case		
Case No. M- 486 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Goldstab Organics Pvt. Ltd. RLA F.No. 03/94/040/01042/AM17 Lic. No. 0310811606	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:- i) Chemical reaction involved alongwith molecular weight and yield ii) Copy of earlier decision of NC in such case		
Case No. M-487 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Goldstab Organics Pvt. Ltd. RLA F.No.03/94/040/00801/AM18 Lic. No. 0310818409 dated 10.01.2018	Status Case: Defer

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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:-			
i) Chemical reaction involved alongwith molecular weight and yield			
ii) Copy of earlier decision of NC in such case			
Case No. M- 488 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Indogulf Cropsciences Ltd.. RLA F.No. 05AA04023269AM22 Lic. No. 0511002991 dated 05.06.2021		Status Case: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in the purity of import raw material, which was ratified in the meeting No. 4/22-23 dated 14.06.2022. Hence, the Committee decided to amend the purity of import raw material as under for ratification purpose :-			
Export Item –		Qty.	
Emamectin benzonate 5% SG		1 kg.	
Import item			
From	Qty	To	Qty.
Emamectin Tech 70%	0.0729 kg	Emamectin Tech 90%	0.0562 kg.
All other conditions of norms ratified earlier will remain unchanged.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			
Case No. M- 489 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Meghmani Industries Ltd.. RLA F.No. 08/24/040/00281/AM16 Lic. No.0810136567 dated 24.11.2015		Status Case: Defer
Decision: The committee considered the case as per agenda and decided to call for a Personal Hearing. Hence, the Committee decided to Defer the case.			
Case No. M- 490 NC Meet. No. 117/22-23 Date : 10.02.2023	M/s ALPS HQ F.No.00005938AM23 Lic. No. 0810142449 dated 26.04.2018		Status Case: Approved
Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-			
Export Item	Quantity	Import Item	Quantity
Acid Brown SS (Dye Content NLT 60%)	1 kg	Resorcinol	0.100 kg.
		Sodium Nitrite	0.188 kg
		Sulfanilic Acid	0.160 kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			
Case No. M- 491 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Kiri Industries Ltd.. HQ F.No.01/83/050/00792/AM21 Lic. No. 0810147538 dated 20.03.2020		Status Case: Defer

Decision: The Committee considered the case as per agenda and heard the grievance of the firm who were called for a personal hearing before the Norms Committee and decided call for the information of deficiencies as under, hence defer the case:-			
i) % Assay/Dye content in each export/A.A.			
ii) Consumption coefficient for each component in the export			
iii) Complete technical details, % yield on molar basis for each step.			
Case No. M- 492 NC Meet. No. 117/22-23 Date : 10.02.2023	M/s Kiri Industries Ltd. F.No. 08/24/040/00020/AM21 Lic. No. 0810147743 dated 13.05.2020		Status Case: Defer
Decision: The Committee considered the case as per agenda and heard the grievance of the firm who were called for a personal hearing before the Norms Committee and decided to call for the information of deficiencies as under, hence defer the case:-			
i) % Assay/Dye content in each export/A.A.			
ii) Consumption coefficient for each component in the export			
iii) Complete technical details, % yield on molar basis for each step.			
Case No. M- 493 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Sumito Chemical India Ltd. RLA F.No. 03/94/040/00426/AM19 Lic. No. 0310823297 dated 27.08.2018		Status Case: Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms on repeat basis of earlier ratified Licence No. 03100740409 dt. 05.07.2013 in Meeting No. 10/17 dated 21.09.2016 as under :-			
Export Item	Quantity	Import Item	Quantity
Tebuconazole Technical	1 kg	T-Oxirane	0.922 kg.
98% Min		1,2,4-Triazole	0.297 kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			
Case No. M- 494 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Vanshi Chemicals Pvt. Ltd. RLA F.No. 082404000297AM21 Lic. No. 0310804135 dated 25.04.2016		Status Case: Approved
Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-			
Export Item	Quantity	Import Item	Quantity
Methylene Blue (Zinc Free)	1 kg	Methylene Blue 2B/Basic Blue 9 (Methylene Blue Zinc Chloride Double Salt)	1.393 kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			
Case No. M- 495	M/s Moresco HM&LUB India Pvt. Ltd.		Status Case:

NC Meet. No. 17/22-23 Date : 10.02.2023	RLA F.No 082404000297AM21. Lic. No.0810149086 dated 19.11.2020	Approved
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Decision: The Committee considered the case as per agenda and noticed that earlier, the firm has not given the density of white oil therefore, 14000 liter was taken as 14000 kg and accordingly calculation was made, considering 5% wastage. Now the firm requested for amendment of norms taking actual weight of White oil, considering 5% wastage. Accordingly following norms may be recommended, as requested by the firm.:-

Export Item	Quantity	Import Item	Quantity
Hot Melt Adhesive A	900 MT (or 900,000Kg)	ANTIOXIDANT (Rubber Chemical)	0.0067 kg
		SYNTHETIC RUBBER	0.2670 kg
		HYDROCARBON RESIN / PETROLEUM RESIN	0.6059 kg
		OLEFIN COPOLYMER/ETHYLENE-PROPYLENE COPOLYMER	0.0104 kg
		UV ABSORBER	0.0009 kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 496 NC Meet. No. 17/22-23 Date : 10.02.2023	M/s Moresco HM&LUB India Pvt. Ltd. RLA F.No.08AX04000239AM22 Lic. No. 0811003799 dated 18.01.2022	Status Case: Approved
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Decision: The Committee considered the case as per agenda and noticed that Earlier, the firm has not given the density of white oil therefore, 14000 liter was taken as 14000 kg and accordingly calculation was made, considering 5% wastage. Now the firm requested for amendment of norms taking actual weight of White oil, considering 5% wastage. Accordingly following norms may be recommended, as requested by the firm.:-

Export Item	Quantity	Import Item	Quantity
Hot Melt Adhesive A	660 MT (or 660,000Kg)	ANTIOXIDANT (Rubber Chemical)	0.00415 kg
		SYNTHETIC RUBBER	0.30923 kg
		HYDROCARBON RESIN / PETROLEUM RESIN	0.57062 kg
		OLEFIN COPOLYMER/ETHYLENE-PROPYLENE COPOLYMER	0.01040 kg
		UV ABSORBER	0.00092 kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.


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